

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:3913  
ANSWERED ON:14.12.2009  
CARGO VESSELS SHIPS  
Yadav Shri Hukamdeo Narayan

**Will the Minister of SHIPPING be pleased to state:**

- (a) the number of foreign cargo vessels/ships arrived at major ports in the country during each of the last three years and the current year, port-wise;
- (b) the quantity and type of cargo carried by foreign and domestic cargo vessels/ships during the said period separately, port-wise and year-wise;
- (c) the details of domestic and foreign ships detained for alleged irregularities during the said period, port-wise, company-wise and year-wise;
- (d) the action taken by the Government against such ship/ cargo companies during the said period, company-wise and year-wise;
- (e) whether the Government proposes to provide special assistance to promote domestic cargo companies vis-À-vis foreign cargo companies;and
- (f) if so, the details thereof alongwith the plan chalked out in this regard indicating the funds allocated for the purpose?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K. VASAN)

(a) to (d): The information is being collected and will be laid on the table of the house.

(e) & (f): Concessional tariff is already prescribed for coastal cargo/containers.It is prescribed that the cargo/container related charges for all coastal cargo/ containers, other than thermal coal and POL including crude oil, iron ore and iron ore pellets should not exceed 60% of the normal cargo/container related charges. Similarly, in case of coastal vessels the vessel related charges should not exceed 60% of the corresponding charges for other vessels. Further, these charges should be denominated and collected in Indian Rupees only and restatement of coastal rates with reference to prevailing exchange rate at the time of each general revision of Scales of Rates will not be resorted to.